

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 35**

**IA 1933/2024 In C.P. (IB)/199(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **09.07.2024**

NAME OF THE PARTIES:    STATE BANK OF INDIA V/s NENSHI  
LADHABHAI SHAH

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

---

**ORDER**

**IA 1933/2024 -**

1. Ms. Khushbu Bhanushali, Advocate a/w Mr. Avinash R. Khanolkar,  
Advocate appeared for the RP.
2. The present application is filed by the Resolution Professional to place on  
record his report pursuant to Section 106 of the Code.
3. Accordingly, report of the Resolution Professional is taken on record.
4. In view of the aforesaid, IA No. 1933/2024 is allowed and disposed of.

**C.P. (IB)/199(MB)2023 –**

1. Ms. Khushbu Bhanushali, Advocate a/w Mr. Avinash R. Khanolkar,  
Advocate appeared for the RP.

2. Learned Counsel for the Petitioner informs that application seeking Bankruptcy under Section 122 is pending for numbering.
3. List this matter on **01.08.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna